

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH  
AT JAMMU**

**WP (C) PIL No. 01/2022**

Jagdev Singh

**... Petitioner(s)**

**Through: -**  
None.

**V/s**

Union of India & Ors.

**... Respondent(s)**

**Through: -**  
Mr Vishal Sharma, DSGI; and  
Ms Monika Kohli, Sr. AAG.

**CORAM:**

**Hon'ble the Chief Justice  
Hon'ble Mr Justice Vinod Chatterji Koul, Judge**

**(ORDER)**  
28.10.2022

The subject matter of the instant PIL has reference to seeking recognition of Hindi language as the official language in the Union Territory of Jammu and Kashmir as well as in the Union Territory of Ladakh in tune with the mandate of Articles 343 and 251 of the Constitution of India.

Having regard to the fact that the subject of the PIL squarely comes within the domain and powers of the executive, therefore, we dispose of this PIL with direction to the Petitioner to approach the competent authority/ forum for seeking the relief as claimed.

**Disposed of.**

**(Vinod Chatterji Koul)  
Judge**

**(Ali Mohammad Magrey)  
Chief Justice**

**JAMMU**  
October 28<sup>th</sup>, 2022  
"TAHIR"